

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).21235/2023

(Arising out of impugned final judgment and order dated 12-09-2023 in WB No.3642/1975 passed by the High Court Of Judicature At Allahabad)

CHARAN SINGH (DEAD) THROUGH LRS & ANR.

Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

(IA No.194422/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.194423/2023-EXEMPTION FROM FILING O.T. and IA No.194425/2023-DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 15-12-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Ravi Shankar Jandhyala, Sr. Adv.
Mr. Sunny Kumar, Adv.
Mr. Venkateswara Rao Anumolu, AOR
Mr. Puneet Aggarwal, Adv.
Mr. Raushan Kumar, Adv.

For Respondent(s) Mr. Mohd. Saquib Siddiqui, AOR
Ms. Srishti Kasana, Adv.
Mr. Amod Kumar Bidhuri, Adv.
Mr. Yudhister Bharadwaj, Adv.
Ms. Priyanka Singh, Adv.
Mr. Akarsh Garg, Adv.
Ms. Sunita Singh, Adv.
Mr. Bilal Mansoor, Adv.

Ms. Manisha Ambwani, AOR
Mr. Prashant Vaxish, Adv.
Mr. Shubham Chopra, Adv.
Mr. Ashish Anjani Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. At the request of learned counsel for the respondent(s), post the matter for hearing on 26.02.2024.

2. Rejoinder affidavit, if any, be filed within four weeks.
3. Meanwhile, learned counsel for the petitioners may take fresh steps in respect of respondent no.3, whereupon fresh notice be issued to the unserved respondent.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)